

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.1814/1998

New Delhi: Dated this the 15th day of October, 1998.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

1. Ms. Sonu Bakshi,
(Physically Handicapped)
d/o Shri Mohan Bakshi,
H-21, East Chan der Nagar,
Gali No.7,
New Delhi.
 2. Ms. Usha Jakhu,
(Scheduled Caste),
d/o Shri Geet Ram Jakhu,
8/447 R.K.Puram,
New Delhi
- applicants.

(By Advocate: Shri H. C. Sharma)

Versus

Union of India
through
Secretary,
Ministry of Urban Affairs & Employment,
Nimman Bhawan,
New Delhi. Respondent.
(By Advocate: Shri VSR Krishna)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

Applicants impugn respondents' verbal
orders terminating their services w.e.f. 3.10.98.

2. It is not denied that applicants were initially appointed on daily wage basis for 89 days vide order dated 4.3.98, which was subsequently extended for further sixty days with effect from 4.5.98 vide orders of even date, and yet again extended for 89 days w.e.f. 6.7.98 or till the vacancies were filled up by regular incumbents whichever was earlier. This further order made

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it clear that services of applicants would in any case be terminated by 3.10.98 and no request for further engagement would be entertained.

3. Respondents state that regular incumbents selected in accordance with rules have since become available and it is therefore not possible to continue applicants in service.

4. Applicants' counsel has handed over across the bar the photocopy of a document (taken on record) dated 3.9.98 purportedly extending the tenure of one Smt. S. Devi for a further period of 60 days w.e.f. 2.9.98. He states that this person is junior to applicants. Even if that be so, a perusal of this order dated 3.9.98 makes it clear that the tenure of Smt. S. Devi has been extended for 60 days w.e.f. 2.9.98 or till regular incumbents become available, whichever is earlier, and in any case services will also stand terminated w.e.f. 6.10.98 and no request for further engagement will be terminated.

5. In the result this OA warrants no interference and is dismissed, with the observation that while disengaging the services of such daily wage appointees respondents should follow strictly the principle of "last come, first go". Interim orders are vacated. No costs.

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(S. R. ADIGE)
VICE CHAIRMAN (A).

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